

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4053
ANSWERED ON:15.12.2009
GUIDELINES OF ARMS LICENCING
Argal Shri Ashok

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any proposal to revise the 1995 guidelines regarding area validity of arms licence;
- (b) if so, the details thereof;
- (c) whether any complaints of noncompliance of central guidelines on arms licence under the Arms Act 1962 have been received from various States including Delhi;
- (d) if so, the details thereof and the reaction of the Government thereto; and
- (e) the details of applications from peoples representatives for extension of area validity of their arms licences received during the current year and the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes, Madam. The guidelines regarding area validity of arms licenses are under review and necessary changes will be made, as necessary.

(c) & (d): Some complaints alleging non compliance of the guidelines on area validity of arms licences by the Govt. of NCT of Delhi were received. The matter was examined and it was found that vide letter No. V-11026/106/94-Arms, dated 11-10-1995 issued by Ministry of Home Affairs, powers have been delegated to the State Governments to consider requests for extension of area validity of arms licences. State Governments have been advised to consider such requests judiciously, on merits, depending on the genuineness of the need, local factors and law and order situation prevailing in the State. Thus, the State Governments are fully competent to decide such cases, and it was thus observed that no non-compliance was done by the Govt. of NCT of Delhi in the matter.

(e):
(i) Applications for extension of area validity in respect of Non-Prohibited Bore (NPB) weapons are considered by the State Government concerned based on the recommendations of the DM concerned. Data in respect of NPB licences is not maintained at central level.

(ii) Applications for extension of area validity in respect of Prohibited Bore (PB) weapons are considered at central level by Ministry of Home Affairs. NO application for extension of area validity of arms licences from Hon'ble MPs in respect of PB weapons has been received during the current year upto 30-11-2009.